

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 103
IB-321/ND/2021
IA/1789/2024

IN THE MATTER OF:
Ms. Shivani Gupta

...PETITIONER

Vs

M/s. H L Buildwell Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 19.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Financial Creditor :
For the RP

:Mr. Abhishek Anand, Mr. Karan
Kohli, Mr. Sikhar Tiwari, Advs.

ORDER

IA/1789/2024

This is an application filed by the Chairman of the Monitoring Committee for placing on record the implementation of the Resolution Plan which was approved by this Adjudicating Authority vide order dated 17.08.2023.

Heard the Ld. Counsel on behalf of Chairman of the Monitoring Committee. It was submitted that the plan as approved by this Adjudicating Authority has been implemented and consequentially the Chairman of the Monitoring Committee stands discharged. The report regarding implementation of the Resolution Plan is taken on record with just exceptions.

IA is disposed of.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)